

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

TP 123 of 2019 [CP(IB) 137 of 2019]

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2020**

Name of the Company: Allahabad Bank
V/s
Indison Agro Foods Ltd

Section : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Mr. Nilesh P Udernani, Advocate is present on behalf of the Applicant.

Mr. Nipun Singhvi and Mr. Vishal Dave Advocates are present on behalf of the Respondent.

The Learned Lawyer for the Petitioner submitted that they have approached Honourable NCLAT with a prayer for constituting the division with Technical Member. In view of that, the NCLAT has allowed their prayer. Hence the Petitioner is requesting for keeping the matter in abeyance till the Division Bench is constituted as per the direction of the Honourable NCLAT.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 27th day of August 2020